

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.46/(MAH)/2011

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI ASHOK KUMAR MISHRA
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017


NAME OF THE PARTIES: Prudence Maynard & Ors.

V/s.


M/s. Mundra Corporate Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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| | Ms. FERESHTE SETHNA, a/w Mr. ADHIRAJ MALHOTRA i/b (DUTTMENON DUNMORSETT) | |  |
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| | Abhishek Mishra | Adv. for R 1-7, 10, 15, 16 18 & 19 | A |
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| | Abhishek khare | Advocate for Res.No. 17 |  |
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ORDER

T.C.P. No. 46/397-398/CLB/MB/MAH/2011

1. The Learned Representative from the side of the Petitioner appeared and stated that the status of the Reply of certain Respondents after the amendment of the Petition is yet to be ascertained.
2. The Learned Representatives from the side of the Respondent Nos. 1 to 7, 10, 15, 16, 17, 18 and 19 as per the Original Petition are present.

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3. The Registry is also directed to place all the Replies of the Respondents before this Bench as per the amended Petition to facilitate the proceedings.
4. Under the circumstances, matter is adjourned to **26.07.2017**.

Sd/-

Ashok Kumar Mishra
Member (Technical)
10.07.2017.

Sd/-

M.K. Shrawat
Member (Judicial)

10/07/2017